

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.553 of 2020**

Maa Mana Devi Construction Pvt. Co. Petitioner.

-Versus-

1. The State of Jharkhand
2. Ashok Kumar Rai, Executive Engineer, Minor Irrigation Division,
Government of Jharkhand, Ranchi.

..... Opp. Parties.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Kumar Pawan, Advocate
For the State : Mr. P. C. Roy, S.C. (L&C)-I

Order No.04

Date: 26.03.2021

This case is taken up through video conferencing.

Mr. Kumar Pawan, learned counsel for the petitioner, submits that the order dated 5th February, 2020 passed by this Court in W.P.(C) No.7287 of 2019 has been complied by the opposite party no.2, as he has already passed a reasoned order dated 15th June, 2020 (Annexure-A to the show cause affidavit filed on behalf of the opposite party no.2 on 5th February, 2021). He, however, submits that the petitioner may be given liberty to take appropriate recourse against the decision of the opposite party no.2 to the extent the petitioner's claim has been denied.

Having heard learned counsel for the parties and keeping in view that the order dated 5th February, 2020 passed by this Court in W.P.(C) No.7287 of 2019 has been complied, I see no reason to further proceed in the matter. The contempt proceeding as against the opposite party no.2 is hereby dropped.

The present contempt case is, accordingly, disposed of.

The petitioner is, however, at liberty to take appropriate recourse as permissible under law against the decision of the opposite party no.2 in not finding certain claim of the petitioner admissible.

(Rajesh Shankar, J.)